GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2184 TO BE ANSWERED ON 07.08.2025

CLAIM ASSESSMENT UNDER ABVKY

2184. DR. SYED NASEER HUSSAIN:

Will the Minister of Labour and Employment be pleased to state:

- (a) the current eligibility criteria under Atal Beemit Vyakti Kalyan Yojana (ABVKY) and the frequency of review of these criteria to accommodate the changing nature of employment in various industries;
- (b) the number of claims resolved and rejected under ABVKY to date and the main reasons for these rejections; and
- (c) whether Government has conducted any assessment on the adequacy of the financial assistance provided under ABVKY, especially in high-cost urban areas?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

- (a) to (c): The eligibility criteria, at present, under Atal Beemit Vyakti Kalyan Yojana (ABVKY) is as under:
- (i) Employees must be covered under Section 2(9) of the Employees State Insurance (ESI) Act, 1948.
- (ii) He / she must have been in insurable employment for at least 12 months immediately before unemployment and must have contributed for at least 78 days in the one completed contribution period within those 12 months.
- (iii) The unemployment must not arise from misconduct, during lock out, superannuation, or convicted for false statement under the provision of ESI Act, 1948.

Review, assessment and extension of the scheme are done from time to time, approximately in a cycle of every two years, to accommodate evolving employment patterns. Initially the rate of relief under ABVKY had been 25% average earning per day which was subsequently enhanced to 50% wage w.e.f. 24.03.2020. Since inception of the ABVKY in 2018, total 91892 number of claims were received out of which 20833 claims were rejected due to nonfulfilment of eligibility criteria.
